

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 126/TT/2020

Subject : Petition for truing up of transmission tariff of the 2014-19 period and determination of tariff of the 2019-24 period for three assets covered under “Establishment of 400/220 kV GIS at Magarwada in Union Territory of Daman & Diu” in Western Region.

Date of Hearing : 28.7.2020

Coram : Shri I. S. Jha, Member
Shri Arun Goyal, Member

Petitioner : Power Grid Corporation of India Limited

Respondents : Madhya Pradesh Power Management Company Ltd.
& 10 Others

Parties present : Shri S.S. Raju, PGCIL
Shri A.K. Verma, PGCIL

Record of Proceedings

The matter was heard through video conference.

2. The representative of the Petitioner submitted that the instant petition is filed for truing up of transmission tariff of the 2014-19 period and determination of transmission tariff of the 2019-24 period in respect of the following assets under “Establishment of 400/220 kV GIS at Magarwada in Union Territory of Daman & Diu” in Western Region:

Asset-1: 315 MVA, 400/220 kV ICT-I & II alongwith bays and LILO of one ckt of 400 kV D/C Navsari-Kala T/L at Magarwada Sub-station,

Asset-2: 400 kV, 80 MVAR Bus Reactor alongwith associated bays at GIS Magarwada (New), and

Asset-3: LILO of 2nd ckt of 400 kV D/C Navsari-Boisar Transmission Line at Magarwada Sub-station



3. The representative of the Petitioner submitted that the tariff in respect of the subject assets from their COD to 31.3.2019 was allowed vide order dated 28.3.2016 in Petition No. 404/TT/2014. He submitted that Assets-1, 2 and 3 achieved COD on 9.11.2014, 11.1.2015 and 1.3.2015 respectively and there was time over-run in case of all the assets. The time over-run in respect of Assets-1 and 2 was partly condoned while the time over-run in respect of Asset-3 was fully condoned. RLDC certificate with respect to Asset-1 and details of LD recovered have been submitted in compliance of the directions of the Commission given in order dated 28.3.2016. The capital cost allowed in the previous order was ₹22503.63 lakh for Asset-1, ₹1019.05 lakh for Asset-2 and ₹954.78 lakh for Asset-3 as on 31.3.2019. The actual capital cost claimed in the instant true up petition is ₹22358.63 lakh for Asset-1, ₹1259.71 lakh for Asset-2 and ₹927.56 lakh for Asset-3 as on 31.3.2019. Initial Spares are within the ceiling limit. Information sought in the Technical Validation letter and rejoinders to the reply of MPPMCL and MSEDCL have been filed. He prayed that the tariff as claimed in the petition may be allowed.

4. The Commission directed the Petitioner to submit the following information, on affidavit, by 17.8.2020 with an advance copy to the Respondents: -

- i. Year wise reconciliation statement for additional capitalization reflecting the gross additional capitalization, LD adjustment amount and net additional capitalization after adjustment of LD for Assets-1 and 2 during the 2014-19 period.
- ii. Detailed IDC discharge statement for all the assets covered in the instant petition with date of drawl, drawl amount, rate of interest, total interest against each drawl, annual interest payment date up to COD, interest discharged up to COD, interest payment date after COD and interest discharged after COD.
- iii. Break-up of IEDC up to 24.1.2014, from 25.1.2014 to 24.9.2014 and from 25.9.2014 to 9.11.2014 for Asset-1 and up to 24.1.2014, from 25.1.2014 to 24.9.2014 and from 25.9.2014 to 11.1.2015 for Asset-2.

5. The Commission further directed the Petitioner to submit the information sought within the above specified time and observed that no extension of time shall be granted. In case, no information is received by 17.8.2020, the petition shall be disposed of on the basis of material available on record.

6. Subject to above, the Commission reserved the order in the matter.

By order of the Commission

sd/-
(V. Sreenivas)
Deputy Chief (Law)

